

Shri Kanungo: I do not see any reason because this arrangement is made to hasten the implementation of the policy as announced in 1956. As a matter of fact, the policy is constantly under review.

Shri E. Ramanathan Chettiar: May I know what is the total amount of textile machinery that is proposed to be imported from Japan on the deferred basis?

Shri Kanungo: It is not a question of the Government doing it. It is a facility offered to the industrial establishments.

Shri T. K. Chaudhuri: Have the Government ascertained the reactions of the industry to this agreement?

Shri Kanungo: This has been done only a few weeks back. The reaction of the industry will be available in the course of a few months.

Office Accommodation for Central Government

*242. { **Shri V. C. Shukla:**
Shri A. S. Saigal:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 140 on the 18th July, 1957 and state:

(a) how much of the floor area offered in Nagpur by the Government of Bombay to the Government of India, has been utilised and how much of it has not been taken up;

(b) how much rented floor space in private buildings is under the occupation of the Central Government in Nagpur at present; and

(c) what is the total rent paid by the Central Government for such accommodation?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) So far, the Government of Bombay have released, in Nagpur, one office building, with a floor area of about 11,000 sq.ft., one hostel building

and a few residential bungalows and staff quarters. All this accommodation has already been fully utilised by Central Government Offices. Negotiations for the release of further buildings by the Govt. of Bombay in Nagpur are in progress and it is expected that all the accommodation that may be released by the State Govt. would be utilised for Central Govt. Offices.

(b) 63,000 sq. ft. approx.

(c) Rs. 17,000 per month approx.

Shri V. C. Shukla: May I know the total area of space which was offered originally by the Government of Bombay and the area which has been released by the Government of Bombay till now?

Shri Anil K. Chanda: Provisionally they offered a little over 1 lakh sq. ft. As I have indicated in my answer, 11,000 sq. ft. have been already released. We expect that the rest of the accommodation would also be released within a short time.

Shri V. C. Shukla: What reasons prevented the Government of Bombay from releasing the rest of the area which was originally offered?

Shri Anil K. Chanda: My information is this. The offices which were located there are still there. They are gradually being removed. The convenience of the State Government must be taken into consideration also.

Shri C. R. Pattabhi Raman: This is about the secretariat building, I take it. What about the Government House, the High Court of Judicature there? So many buildings are there in Nagpur, I think. Did the Government take the initiative in shifting some offices from here?

Shri Anil K. Chanda: These buildings belong to the Government of Bombay. We can only shift if the accommodation is released to us by that Government. Provisionally they have offered the new secretariat buildings, the old secretariat buildings, the old High Court buildings, Settlement Commissioner's buildings, Revenue Board buildings and Council Hall building.

Shri Harish Chandra Mathur: During the last session it was stated that the Police Training College at Abu is likely to be transferred to Nagpur. May I know whether since then the proposal has been dropped?

Shri Anil K. Chanda: No final decision about that particular institution has been taken.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि जब बम्बई सरकार से पूरे भवन वहाँ पर मिल जायेंगे तब दिल्ली से वहाँ पर कौन कान से दफ्तर ले जाने का विचार किया जा रहा है ?

Shri Anil K. Chanda: We have made a provisional list of offices which are to be located in Nagpur when accommodation is available. As Sardar Swaran Singh had told the House a few days ago, the list will be placed on the Table as soon as final decisions have been taken.

Shri Harish Chandra Mathur: Is the hon. Minister aware that the Rajasthan Government has already been informed that this proposal has been dropped indefinitely? May I know if there is any co-ordination between this Ministry and the Home Ministry and what is the exact position?

Shri Anil K. Chanda: There is complete co-ordination between all the Ministries of the Government. So far as this particular question is concerned, I was asked information about shifting offices to Nagpur. I have said, so far as the Police Training College is concerned, it is not in the provisional list yet.

Tea Trade

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*243. { **Shri Barman:**
Shri S. C. Samanta:
Shri Balarama Krishniah:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any basis for complaints that Indian traders in

tea in foreign markets sometimes adopt unfair means;

(b) the steps taken in the matter;

(c) whether it is a fact that Kenya has discontinued importing Indian tea and the tea exports to Pakistan have received a set back; and

(d) if so, the reasons therefor?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir. Quality of tea supplied did not, in a few cases, conform to the samples furnished.

(b) Government propose to promulgate an Order under the Tea Act vesting the Tea Board with powers to take appropriate action in such cases.

(c) and (d). Kenya and Pakistan also produce and export tea. The question of regular export to these countries does not arise.

Shri Barman: May I know the country or countries from which such complaints have been made and whether there is any connection between such adoption of unfair means and the fall of export of tea in the year 1957 as compared to 1956?

Shri Kanungo: No. There is no relation between such complaints and the reduction of the trade in the particular year. The complaints were very few, I suppose not more than quarter of a dozen on that score and they were from West Asian countries.

Shri S. C. Samanta: May I know whether the complaint against the tea chests of plywood that were being used before by foreign exporters, has been removed?

Shri Kanungo: That has been removed. When the complaint was made much of in the press, there was no substance in it.

Shri V. P. Nayar: The hon. Minister said that bulks did not conform with samples offered. I want to know whether in the supplies made especially for export, there is any